

Central Administrative Tribunal
Principal Bench

O.A. No. 289 of 2002

New Delhi, dated this the 5th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri V.K. Bahl,
S/o late Shri L.C. Bahl,
Working as Dy. Chief Controller,
Northern Railway,
DRM Office,
New Delhi-110001.

.. Applicant

(By Advocate: Shri S.K. Sawhney)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Head Quarters Office,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
New Delhi.
3. Chief Controller,
Northern Railway,
New Delhi. .. Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks a direction to Respondents to pass appropriate orders on his letter dated 10.4.2001 (Annexure A-3).

2. In the event the aforesaid letter has not been disposed of by respondents till date, I dispose of this O.A. at this preliminary stage itself with a direction to respondents to dispose of the aforesaid letter dated 10.4.2001 by a detailed and speaking order in accordance with law under intimation to applicant within two months from the date of receipt of a copy of this order. Respondents should also

give applicant a reasonable opportunity to inspect relevant records before they dispose of applicant's aforesaid letter pursuant to these directions.

3. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. The O.A. stands disposed of accordingly.

No costs.

5. Let a copy of the O.A. be annexed along with this order.

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(S.R. Adige)
Vice Chairman (A)

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